

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

Subject: Appointment of Law Officer.

Government Order No. 3377 - JK(LD) of 2024.
Dated. 14 - 03 - 2024.

Sanction is hereby accorded to the appointment of Mr. Tajamul Hassan Chaudhry as Government Advocate for the Srinagar Wing of High Court of Jammu and Kashmir and Ladakh.

The retainership of the afore-said Government Advocate shall be drawn against the available post of Deputy Advocate General.

The afore-said appointment shall be:

- i. governed by the terms and conditions as envisaged in Government Order No. 1906-LD(A) of 2015 dated 22-06-2015, Government Order No 2327-LD(A) of 2017 dated 16-06-2017, Government Order No 2328-LD(A) of 2017 dated 16-06-2017 and Government Order No 3378-LD(A) of 2019 dated 16-09-2019 and other orders in this behalf;
- ii. for a period of one year which shall be extended subject to satisfactory performance of the Advocate;
- iii. subject to the production of documents related to eligibility prescribed in Notification SRO 98 of 2016 dated 24-03-2016; and
- iv. subject to orders passed in WP(C) PIL No 6 of 2021, titled Sushil Chandel Vs Union Territory of Jammu and Kashmir and others.

Note: In terms of Administrative Council Decision No. 35/4/2021 dated 10-03-2021 read with Government Order No.1678-JK(LD) of 2021 dated 24-03-2021, the Law Officer shall submit the information of cases on daily basis through Director Litigation Jammu fortnightly to the Department of Law Justice and P.A. on a devised proforma GC-I and GC-II and shall also furnish weekly/Department wise advance list of

Asst. Secy

st

cases on each Friday or Saturday as the case may be on a devised proforma.

By Order of the Lieutenant Governor.

**Sd/-
(Achal Sethi)
Secretary to Government**

No: Law-Jud/56/2024-10.

Dated.14-03-2024.

Copy to the:

1. Learned Advocate General, Jammu and Kashmir, Jammu.
2. Principal Secretary to Hon'ble Lieutenant Governor, J&K, Jammu.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
4. Commissioner Secretary to Government, General Administration Department.
5. Registrar General, High Court of Jammu and Kashmir and Ladakh, Jammu.
6. Director Information, J&K, Jammu.
7. Director, Archives, Archaeology and Museums, J&K, Jammu.
8. Director Finance, Department of Law, Justice & P.A.
9. Director Litigation Jammu.
10. Concerned Law Officer.
11. Private Secretary to Chief Secretary, J&K for information of Chief Secretary.
12. Administrative Officer, office of Ld. Advocate General, J&K, Jammu. He is requested to allow the aforesaid Advocate to join only after the production of documents relating to eligibility prescribed in notification SRO 98 of 2016 dated 24-03-2016.
13. Private Secretary to Secretary to Government, Department of Law, Justice & P.A for information of Secretary.
14. I/C website.
15. Government Order File.
16. Concerned File.
- 17.


(Ashish Gupta)

Additional Secretary to Government